

नीसेना छात्रदल के मुख्यालय भवन के सम्बन्ध में किया। यह दल एक गैर सरकारी स्वयंसेवक युवक संस्था है, और इसका उद्देश्य है ११ और १७ वर्ष के बीच लड़के लड़कियों को समुद्र सबन्धी प्रशिक्षण तथा ऐसा प्रशिक्षण देना जो उन में ऐसे गुण पैदा करे, कि वह अच्छे नागरिक बन सकें, और समुद्र सेवा प्रपनाने वाले लड़कों को अपना ध्येय प्राप्त करने में सहायी हो। इस भवन परियोजना में रक्षा मन्त्रालय ने कुछ खर्च नहीं किया है।

#### **Singareni Collieries Company**

**1624. Shri Eswara Reddy:** Will the Minister of Labour and Employment be pleased to state:

(a) whether the management of Singareni Collieries Company have not implemented the circular of Chief Inspector of Mines for free supply of hard hats as being a part of safety equipment; and

(b) if so, steps being taken by Government for arranging free supply of hard hats?

**The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya):** (a) and (b). The Chief Inspector of Mines had issued an order under the Coal Mines Regulations requiring the provision of hard hats to certain specified categories of persons employed in coal mines. The order did not contain any stipulation that hats should be supplied free of cost. It appears that Singareni Collieries Company make the hard hats available to their workmen at 50 per cent. cost.

#### **Import of Parachutes**

**1625. Shrimati Sharda Mukerjee:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that parachutes are still being imported; and

(b) whether any enquiries have been made regarding the procurement of parachutes from indigenous sources?

**The Deputy Minister in the Ministry of Defence (Shri D. R. Chavan):** (a) Yes.

(b) Yes. Parachutes are being manufactured indigenously also. The imports are for meeting certain specialised needs and urgent deficiencies.

#### **Supersonic Jet Fighters**

**1626. Shri Hari Vishnu Kamath:** Will the Minister of Defence be pleased to state:

(a) whether any country or countries are collaborating with India in the manufacture of supersonic jet fighters;

(b) if so, the names of such countries;

(c) the terms and conditions of collaboration; and

(d) the progress made so far as a result of such collaboration?

**The Minister of Defence Production in the Ministry of Defence (Shri Raghuramaiah):** (a) Yes, Sir.

(b) U.S.S.R.

(c) The Government of India have entered into an agreement with the Government of the U.S.S.R. for the manufacture in India of MIG aircraft under licence. Under the agreement, the Soviet Government will be furnishing us Technical Know-How and manufacturing information in respect of the complete aircraft including engines. They will also be furnishing us Technical Assistance in the preparation of project report, setting up of factories, etc.

(d) A team of Soviet Technicians are now in India and work on the preparation of project report is in progress.

**12 hrs.**

#### **PRESIDENT'S ASSENT TO BILLS**

**Secretary:** Sir, I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the

[Secretary]

following two Bills passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 25th March, 1963:—

- (1) The Delhi Rent Control (Amendment) Bill, 1963.
- (2) The Agricultural Refinance Corporation Bill, 1963.

#### LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

**Mr. Speaker:** The Committee on Absence of Members from the Sittings of the House in their Fourth Report have recommended that leave of absence be granted to the following members for the periods indicated in the Report:

Raja P. C. Deo Bhanj, Shri U. Muthuramalinga Thevar; Shri Kamal Nath Tiwari, H. H. Maharani Vijaya Raje Scindia of Gwalior, Shri Y. N. Singh, Shri R. V. G. K. Ranga Rao, Shri Cherian J. Kappen, Shri K. Ananda Nambiar, Shri A. Jayaraman, Shri P. R. Ramakrishnan, Shri R. Kanakasa-bai, Shri Lal Shyamshah, Shri Debendra Nath Karjee, Shri A. Nesamony, Shri Dasaratha Deb, Shri Biren Dutta, Shri Govind Hari Deshpande, Shri Muldas Bhudardas Vaishya, Shri Vijaya Bhushan Singh Deo, Shri K. K. Warior, and Shri E. M. Imbichava.

I take it that the House agrees with the recommendations of the Committee.

**Hon. Members:** Yes.

**Mr. Speaker:** The members will be informed accordingly.

#### STATEMENTS BY MEMBERS

**Shri Surendranath Dwivedy (Kendrapara):** Sir, the House may remember that on April 1, 1963, while replying to the debate on Grants of the

Home Ministry, the Home Minister referred to our Party and said:

"I have only one thing to tell Mr. Kamath also, that one of the members of his Party while making a speech said that both the Prime Minister and the Home Minister should be shot dead."

Every Member of Parliament including the Ministers has to follow a certain standard of parliamentary behaviour, but this remark was made in a most irresponsible manner and the Minister refused to give the name of the person. We therefore took strong objection to this remark and I said:

"This is a charge made against a member of the party. The party does not advocate any violence at all in its political activities. This is a serious charge. If the Home Minister proves this, we shall join with him in seeing that such statements are not only legally punished but whoever the person may be, the party will also take action against him. The Home Minister must come forward to tell us and the House who the person concerned is who has made that statement."

Many other Members in the House took strong objection to this statement and then, you, the hon. Speaker made the following observation:

"He must either lay those documents or whatever proof there is on the Table of the House, or he must satisfy them, because it is being denied openly here every-time he makes charges against any party. Therefore something must be done to satisfy them that really the Home Minister has got that information upon which he can rely and any honourable and reasonable man would have reasons to believe that such charges are there."